

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 24/08/2025

Subhan Tours And Travel Services Vs Union Of India & Ors

Court: Supreme Court Of India

Date of Decision: April 26, 2018

Citation: 2018 (18) SCC 499

Hon'ble Judges: J. Chelameswar, J; Sanjay Kishan Kaul, J

Bench: Division Bench

Advocate: Sulaiman Mohd. Khan, Ainul Ansari, Taiba Khan, Mohit Prasad, Chandra Bhushan Prasad, Rajat Bhardwaj, Kripa Shankar Prasad, Inamul Haq, Pardeep Jatav, Harshad V. Hameed, Dileep Poolakkot, Ashly Harshad, Sayid Marzook Bafaki, Pinky Anand, A.K. Panda, Bhuvan Mishra, Hemant Arya, Sumit Teterwal, Snidha Mehra, Amit Sharma, Sachin Sharma, Vinay K. Yadav, Sumit Goel, Anil Katiyar, Raj Bahadur Yadav, Mukesh Kumar Maroria, Priya Puri

Final Decision: Disposed Of

Judgement

Category I,PTOs registered with MEA and facilitated Hajis at least for 7 Haj operations or more.

Category II,"PTOs registered with MEA and facilitiated Hajis for at least for 1 to 6 Haj operations and PTOs which have facilitated at least 50 umrah pilgrims in a year for any five years.